GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO. : 1278 (To be answered on the 9th February 2023)

OPENING OF EMERGENCY DOOR OF FLIGHT

1278. SHRIMATI MALA ROY

Will the Minister of CIVIL AVIATION नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government through DGCA has identified the passenger who illegally opened the emergency door of a flight at Chennai;
- (b) if so, the details thereof including the name of the passenger;
- (c) whether the DGCA has taken any action against that passenger;
- (d) if so, the details thereof, and
- (e) if not, the reasons therefor?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION नागर विमानन मंत्रालय में राज्य मंत्री (GEN. (DR) V. K. SINGH (RETD))

- (a) & (b) Yes, Sir. As per the report submitted by M/s Interglobe Aviation Limited, the name of the passenger alleged in the incident is Shri Tejasvi Surya who had boarded flight 6E-7339 (Chennai to Tiruchirappalli) at Chennai Airport on December 10, 2022. The emergency door opened accidently as clarified by Interglobe Aviation Limited. This was not a deliberate action and as per Interglobe Aviation, they did not find the passenger to be in violation of any rule.
- (c) to (e) As per Civil Aviation Requirements (CAR) Section 5 Series C Part I regarding "Notification of incidents and investigation thereof" issued by DGCA, the occurrence did not come under the category of 'reportable occurrence'. The matter was investigated by the concerned airline. The occurrence took place while the aircraft was on ground and the flight departed only after completing all the safety checks/ protocols.
